

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 581 OF 2022
(I.A. No.586/2024)**

In the matter of:

Vikas Kumar

Applicant(s)

Vs.

State of Haryana & Ors.

Respondent(s)

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Filed by Adv. Soni Singh

(On behalf of Central Pollution Control Board)

Dated: 06.10.2025

Place: Delhi

ACTION TAKEN REPORT OF THE CENTRAL POLLUTION CONTROL BOARD (CPCB) BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (PB), DELHI IN COMPLIANCE OF ORDER DATED 10.01.2025 IN O.A. NO. 581 OF 2022 (IA NO 681/2024, IA NO 586/2024, IA NO 728/2023, IA NO 595/2023)

1. That, Hon'ble NGT vide para no. 81 of order dated 10.01.2025 in the instant matter directed CPCB to obtain and compile information from all the States and UTs regarding framing of statutory/policy framework and issuance of any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities and also any alternative practice adopted in all the States/UTs. The relevant para is reproduced below:

“....82. CPCB is directed to obtain the requisite information from all the SPCBs and UTPCCs, compile and furnish the same to MoEF&CC and MoJS and also file its report with due analysis of the information so received and compiled by it before this Tribunal at least three days before the date of hearing fixed...”

2. That, in compliance of the aforesaid para 81 of the Hon'ble NGT order dated 10.01.2025, CPCB issued directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 dated- 07.02.2025 to SPCBs/PCCs to coordinate with the concerned State Departments (mining/irrigation) and to provide information of respective States/UTs regarding (i) *the statutory/policy framework regarding construction of temporary bridge across river channels for carrying out mining and allied activities,* (ii) *any guidelines permitting construction of temporary bridge*

across river channels for carrying out mining and allied activities and (iii) any alternative practice adopted regarding construction of temporary bridge across river channels for carrying out mining and allied activities.

3. That, the responses received from SPCBs/PCCs in the matter of OA No. 581/2022 were analysed and further discussed with MoEF&CC & MoJS and compiled information was submitted before Hon'ble NGT through report dated 29.05.2025.
4. That status of information thereafter submitted by Jharkhand, Telangana and Delhi is as below:
 - Jharkhand SPCB vide letter dated 26.05.2025 (received on 04.06.2025) informed that there is no such policy framework or any guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities in the State. The copy of response is annexed at **Annexure-I**.
 - That, Irrigation and CAD, Department, Telangana vide e-mail dated 29.05.2025 informed that there is no specific statutory / policy frame work, Guidelines and Alternative practice for construction of temporary bridge across river channels for carrying out mining and allied activities. The copy of response is annexed at **Annexure-II**.
 - That, Delhi PCC vide their affidavit submitted a response before Hon'ble NGT, however, the copy of the response has not been forwarded to CPCB as per Hon'ble NGT order.
5. That, Hon'ble NGT vide para no. 91 and para no. 92 of the order dated 10.01.2025 directed for study on questions of permissibility of temporary bridges for sand mining and environmental impact of temporary bridges on the river covering all relevant aspects including flow, depth and velocity,

sediment load, aquatic flora and fauna, river ecology, morphology, etc. and also to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities.

6. That, vide para 99 of order dated 10.01.2025, the Hon'ble NGT was pleased to consider the time period for such study and preparation of SOP as below:

“99. MoEF & CC, MoJs and CPCB are yet to conduct the study as directed above. NMCG has not looked into the issues and prepared any SOP for grant of permission for construction of temporary bridges for carrying on mining and allied activities across the river streams. Such study and even preparation of SOP are likely to take long time.”

7. That, in compliance of Hon'ble NGT order (para no. 91 and para no. 92) dated 10.01.2025 (uploaded on NGT website 21.01.2025), CPCB vide letter dated 14.02.2025 invited nomination from MoJS and MoEF&CC for meeting in the matter and further follow-up on 05.03.2025. Based on confirmation of representatives of MoJS and MoEF&CC, follow-ups with SPCBs/PCCs for information on policy/guidelines/framework related to construction of temporary bridge for mining and allied activities and with due consideration of ongoing parliament session till April 2025, a meeting with representatives of MoEF&CC and MoJS was convened on 25.04.2025 in the matter and further meeting held on 02.05.2025 with MoEF&CC and MoJS along with experts from institutes/organizations of National repute such as Indian Institute of Technology (IIT) Roorkee, National Institute of Hydrology (NIH) Roorkee, Central Water and Power Research Station (CWPRS) Pune, representatives from BSI (Botanical survey of India), ZSI (Zoological Survey of India) and State Environmental Impact Assessment

Authority, Uttar Pradesh (SEIAA UP). The key points of discussion deliberated in the meeting of 02.05.2025 are presented below:

- *Baseline data in normal river condition and mining activity is essential for the study to assess the potential changes due to mining.*
 - *The requirement of temporary bridge was also to be assessed for mining activity and its likely impact on environment.*
 - *Further, discussion was held regarding timeline of the study as it was expressed that **minimum 03 years' study is required for pre-monsoon and post-monsoon conditions for a river to assess the changes and potential impacts caused.***
8. That, as per discussion held during above meetings, it was agreed to seek study proposals from 03 reputed National institutes/organisations - Indian Institute of Technology (IIT) Roorkee, National Institute of Hydrology (NIH) Roorkee, Central Water and Power Research Station (CWPRS) Pune having domain expertise in hydrology and river related works.
9. That, based on suggestion and inputs of experts, a draft proposal for inviting study proposal from reputed National institutes/organisations was placed before the “Scientific, Technical and Financial Evaluation Committee” of CPCB on 27.05.2025 and it was suggested by the committee to identify the sites where study may be carried out (by institute) in consultation with concerned departments of State Government.
10. That, based on available information as per responses submitted by States/UTs in the instant matter regarding statutory/policy framework/guidelines or any alternative practice regarding construction of temporary bridge across river channels for carrying out mining and allied activities, 03 States namely Haryana, Bihar and West Bengal were identified where study may be proposed.

11. That, further Haryana SPCB, Bihar SPCB and West Bengal SPCB vide letter dated 11.06.2025 were requested to share the requisite information for the purpose of identification and shortlisting of permitted sand mining projects having temporary bridge for mining and allied activities in the State. The copy of letter is annexed at **Annexure- III**.

In reference to aforesaid CPCB's letter dated 11.06.2025, the following responses were received:

- a. Haryana SPCB vide letter dated 23.07.2025 shared the contact details of officials from Haryana SPCB;
- b. Bihar SPCB vide letter dated 24.09.2025 provided list of sand mining areas having temporary bridges and allied structures in district of Rohtas and Aurangabad; and
- c. WB SPCB vide letter dated 30.09.2025 requested West Bengal Mineral Development and Trading Corporation Limited to provide the list of sand mining sites where temporary bridges and allied structures are permitted as per statutory / policy framework / guidelines for carrying out mining and allied activities.

12. That, as a follow-up, a meeting with Irrigation Departments of State of Haryana (Irrigation), Bihar SPCB and West Bengal SPCB in coordination with ZSI, CWC and NMCG (MoJS) was also convened on dated 16.07.2025 in the matter and it was agreed by concerned departments of the States to share the information in the matter with CPCB.

13. That, the draft Request for Proposal (RFP) on "Carrying out Study to Evaluate the Permissibility and Potential Adverse impact of Construction of Temporary Bridges on River Flow, Morphology, Riverbeds and related Environmental Factors" including the checklist and the Technical and

Financial Bid documents were placed before the “Scientific, Technical and Financial Evaluation (STFE) Committee” of CPCB on 25.07.2025 to discuss and finalize Request for Proposal for inviting bids from the institutes of repute in the matter. As the State Environmental Impact Assessment Authority (SEIAA) grant Environmental Clearance for mining projects, the STFE committee advised to request SEIAA also for identification of specific sites and projects based inputs before the award of study. The STFE committee finalised the RFP. It was also recommended that the cost for the study may be funded from EC Fund available with CPCB. After receiving study proposals from institutes, the study proposals shall be placed before STFE committee for evaluation and recommendation for selection of the institute. The copy of Request for Proposal (RFP), checklist and the Technical and Financial Bid documents as finalised by the STFE committee is annexed at **Annexure-IV**.

14. That, as per recommendation of STFE committee of CPCB, SEIAAs of the States namely Bihar, Haryana and West Bengal vide letter dated 30.07.2025 were requested to share inputs on the sites for carrying out the study. The copy of letter is annexed at **Annexure-V**.
15. That, a meeting was held on 21.08.2025 with representatives of MoJS, MoEF&CC and CPCB to deliberate the aforesaid RFP (request for proposal) along with checklist, technical and financial bid formats for forwarding to institutes for submission of the information by concerned institutes. The same were accepted.
16. That, in view of above, CPCB vide letter dated 28.08.2025 requested the 03 institute of repute (as per para 08) to submit study proposal along with technical and financial bid to CPCB within 15 days in consultation with

concerned departments and multi-disciplinary experts dealing with the subject matter. The copy of letter is annexed at **Annexure-VI**.

17. That, in response to said CPCB letter, Central Water and Power Research Station (CWPRS), Pune vide letter dated 02.09.2025 has informed that *it can undertake hydraulic and morphological model studies, including localized flow and sediment transport related to temporary bridges; however, it lacks the expertise to assess baseline river data, long-term environmental impacts, and aquatic life movement as envisaged in the scope of study*. The copy of letter is annexed at **Annexure-VII**.
18. That, CPCB vide reminder e-mail dated 15.09.2025 to NIH Roorkee and IIT Roorkee requested for submission of study proposal in the matter.
19. That, in response to above, IIT Roorkee vide letter dated 22.09.2025 submitted a study proposal in the matter in light of Hon'ble NGT order dated 10.01.2025 (including the collection of baseline data pre-monsoon and post-monsoon from April 2026 onwards and total cost of study as Rs. 90 Lakhs plus GST) to evaluate the permissibility and potential environmental impacts of construction of temporary bridge on river flow, morphology, river beds and related environmental factors. The copy of IIT Roorkee proposal dated 22.09.2025 is annexed at **Annexure-VIII**.
20. That, in light of Hon'ble NGT order dated 18.08.2025 so as to complete the study within 06 months as directed by Hon'ble NGT, a meeting of officials of CPCB, MoJS and MoEF&CC was convened in virtual mode on 24.09.2025 to discuss the study proposal dated 22.09.2025 of IIT Roorkee and timeline of study. The project proponent i.e., Prof. Zulfequar Ahmad was also requested to attend the meeting.

21. That, after detailed discussion and deliberations in light of Hon'ble NGT order dated 18.08.2025 and order dated 10.01.2025, the following decision were taken in meeting dated 24.09.2025:

- a. A study may be undertaken within 06 months as directed by Hon'ble NGT in order dated 18.08.2025 to assess the environmental impacts of construction of temporary bridges through High Resolution Satellite Images and it can be used for drafting guidelines on permissibility of construction of temporary bridge for carrying out mining activities and allied activities but with limitations as below:
 - i. *Analysis of satellite images shall provide only plan form changes in the course of the river. Changes in the depth of flow/ cross-section of the river shall not be captured by such satellite images.*
 - ii. *Transferred discharge and water level data from the CWC Hydro-Observational sites to the site of the temporary bridge shall not be so accurate and may not match with the actual such data at the site.*
 - iii. *Velocity and sediment load data can't be obtained through this study.*
 - iv. *Actual cross-sectional data pre- and post-monsoon shall not be available.*
 - v. *Impact on flora and fauna at the temporary bridge site can't be covered in this study.*
- b. The representatives of MoJS, MoEF&CC and CPCB including Prof. Zulfequar Ahmad, IIT Roorkee, opined that it would be appropriate to have pre-monsoon and post-monsoon study as also directed by Hon'ble NGT vide order dated 10.01.2025 to assess the environmental impacts of construction of temporary bridges for carrying out mining activities and allied activities based on

collection of baseline data in pre-monsoon and post-monsoon as stipulated in the said order.

- c. It was recommended to have 02 studies as a preliminary study of 06 months and a comprehensive study starting from April 2026 to January 2027 with pre-monsoon and post-monsoon baseline data.

22. That, as per decision of meeting held on 24.09.2024, a study proposal with revision was submitted by IIT Roorkee vide letter 25.09.2025 in light of Hon'ble NGT order dated 18.08.2025 which included the preliminary study with objectives and limitations of the study (time frame of study in rapid mode as 4-5 months with total cost of Rs. 40 Lakhs plus GST) and comprehensive study for pre-monsoon and post-monsoon (time frame of comprehensive study from April 2026 to January 2027 and total cost of Rs. 90 Lakhs plus GST). The copy of IIT Roorkee study proposal dated 25.09.2025 is annexed at **Annexure-IX**.
23. That, a further request was made to NIH Roorkee vide e-mail dated 25.09.2025 for submission of study proposal in the matter. However, NIH Roorkee vide e-mail dated 01.10.2025 requested to grant 10 days' extension for submitting the study proposal.
24. That, the revised study proposal (preliminary and comprehensive study) dated 25.09.2025 of IIT Roorkee was placed before STFE committee on 29.05.2025 and committee suggested for cost break up and clarification on mode and installment of payment aspects for study and for further discussion in the matter with MoJS and MoEF&CC. Accordingly, IIT Roorkee was requested to provide the same.
25. That, IIT Roorkee vide e-mail dated 30.09.2025 provided cost break up including mode and installment of payment for preliminary study with objectives and limitations of the study (time frame of study in rapid mode

as 4-5 months with total cost of Rs. 40 Lakhs plus GST) and comprehensive study for pre-monsoon and post-monsoon (time frame of comprehensive study from April 2026 to January 2027 and total cost of Rs. 90 Lakhs plus GST). The copy of IIT Roorkee proposal dated 30.09.2025 is annexed at **Annexure-X**.

26. That, the above study proposal dated 30.09.2025 of IIT Roorkee was discussed with representatives of MoJS and MoEF&CC on 01.10.2025 and it was recommended to give the study work to IIT Roorkee as only 01 institute submitted study proposal in the matter. It was recommended that the aforesaid preliminary study for 5 months with total cost of Rs. 40 Lakhs plus GST may be carried out in compliance of Hon'ble NGT order dated 18.08.2025 but such study will have limitations as outlined in para (21a) above.

It was also suggested for the comprehensive study for pre-monsoon and post-monsoon with time frame upto January 2027 and total cost of Rs. 90 Lakhs plus GST, which will meet TOR stipulated vide Para 91 of the Hon'ble NGT order dated 10.01.2025.

In view of above, both study proposal may be placed before Hon'ble NGT for order for carrying out study among two aforesaid study proposal by IIT Roorkee.

27. The aforesaid proposal of two studies by IIT Roorkee as recommended by representatives of MoJS and MoEF&CC for allocation of study work to IIT Roorkee was placed before STFE committee on 01.10.2025. The committee deliberated and recommended to award the study work to IIT Roorkee.

28. That, in view of above, Hon'ble NGT may kindly pass order or direction in the matter for carrying out appropriate study among one of the aforesaid two study proposal by IIT Roorkee.
29. That, it is also humbly submitted that Hon'ble NGT may kindly consider for approval of utilization of EC Fund available with CPCB for the study to be carried out by IIT Roorkee.
30. That, in light of the above submissions, it is respectfully submitted that the CPCB shall abide by order(s) or direction(s) passed by this Hon'ble Tribunal in the instant Original Application.

P. Gargava

(Prasoon Gargava)

Scientist 'F'

Central Pollution Control Board

06.10.2025

प्रसून गार्गव / Prasoon Gargava

वैज्ञानिक 'एफ' एवं प्रभाग प्रमुख (आई.पी.सी.-4) / Scientist 'F' & Divisional Head (PC-4)

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032

Environmental Bhawan, East Arjun Nagar, Delhi-110032



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

12
04.04.2025

→ SGT (GG)
→ SB- AK

Ref. No. 1443

Ranchi, Dated: 26/05/2025

From,

Rajeev Lochan Bakshi,
Member Secretary.

To,

Prasoon Gargava,
Scientist 'F' & Head
IPC-II Division
Central Pollution Control Board,
MOEF & CC, GOI, Parivesh Bhawan
East Arjun Nagar, Delhi-110032

Sub: - Compliance of the directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, vide order dated 30/04/2024 & 10/01/2025 passed in O. A. No. 581/2022 in the matter of Vikas Kumar Versus State of Haryana & Ors.- Policy framework/guidelines permitting construction of temporary bridges across river channels- Regarding.

Ref:- Your letter No.: CM-13011/92/2023-LAW-HO-CPCB dated 21/04/2025

Sir,

In light of the captioned subject matter cited above and the letter under reference, it is to inform that the Director of Mines & Geology, Directorate of Mines, Jharkhand was requested to provide the desired policy framework/guidelines in force in the state of Jharkhand vide Board's letter No. 1225 dated 05.05.2025 & Ref. No. 1373 dated 15.05.2025.

The Director of Mines & Geology apprised the Board in this regard vide letter no. ख० नि० (विविध)-64/2025 dated 23.05.2025, wherein it has been informed that there is no such policy framework or any guidelines, permitting construction of temporary bridge across river channels for carrying out mining and allied activities in the State. A copy of the said letter is being enclosed for reference.

Encl.: as above

Yours sincerely

Rajeev
(Rajeev Lochan Bakshi)
Member Secretary

झारखण्ड सरकार
खान एवं भूतत्व विभाग
खान निदेशालय

पत्रांक:-ख०नि०(विधि)-64/2025

/एम०, राँची, दिनांक-

प्रेषक,

राहुल कुमार सिन्हा, भा०प्र०से०
निदेशक, खान

सेवा में,

श्री मनोज कुमार गुप्ता,
विशेष कार्य पदाधिकारी (विधि शाखा),
झारखण्ड राज्य प्रदूषण नियंत्रण पर्यद, राँची।

विषय :-

Compliance of the directions issued by the Hon'ble National Green Tribunal (NGT). Principal Bench vide order dated 30/04/2024 & 10/01/2025 passed in O.A No. 581/ 2022, Vikas Kumar-Vrs.-State of Haryana-Policy framework/guidelines permitting constructions of temporary bridges across river channels-Regarding.

प्रसंग:-

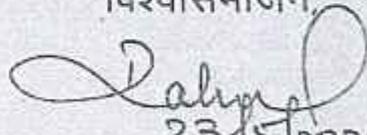
आपका पत्रांक-1225, दिनांक-05.05.2025

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संदर्भ में कहना है कि विषयांकित वाद में दिनांक-30.04.2024 एवं 10.01.2025 को पारित आदेश, जो नदियों में अस्थायी पुल के निर्माण के संबंध में निदेश/दिशा-निदेश से संबंधित है, के बावत किसी प्रकार की निवमादली खान एवं भूतत्व विभाग द्वारा गठित नहीं की गयी है।

कृपया सूचनार्थ।

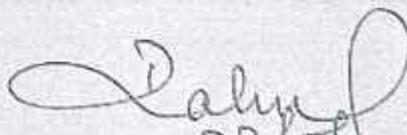
विश्वासभाजन,


23/5/2025
(राहुल कुमार सिन्हा)
निदेशक, खान

ज्ञापांक:-

राँची, दिनांक-

प्रतिलिपि:- सरकार के सचिव, खान एवं भूतत्व विभाग, झारखण्ड, राँची के प्रधान आप्त सचिव को सूचनार्थ प्रेषित।


23/5/2025
निदेशक, खान

A.S.O.
Pl. proceed
N. D. Singh
23/5/2025

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD, DEPARTMENT

From
Sri.G.Anil Kumar M.Tech,
Engineer-in Chief (General),
Irrigation & CAD Department,
2nd Floor, Jalasoudha Building,
Errammanzil, Hyderabad-500082

To
The Member Secretary
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3, Industries
Estate, Sanathnagar
Hyderabad-500018

Lr.No.ENC(G)CE(I)/Dy.ENC(G)/DCE(P&M)/DEE8/AEE24/ NGT-PCB Dt:29.05.2025

Sir,

Sub: I&CAD Dept., - TGPCB-Legal-Hon'ble NGT, New Delhi- OA No. 581 of 2022 filed by Vikas Kumar Vs State of Haryana & Others - Order dated 10.01.2025-Nil report submitted-Reg.

- Ref: 1. CPCB mail dated 14.05.2024.
2. This office mails dated 18.05.2024 & 20.06.2024.
3. Hon'ble NGT, New Delhi Orders dated 30.04.2024 and 10.01.2025.
4. CPCB mail & letter dated 22.04.2025 & 21.04.2025.
5. TGPCB, Lr.No.1/TGPCB/NGT-New Delhi/Legal/2025-98 dt:01.05.2025

Anent to the reference 5th cited, it is to inform that, pertaining to Irrigation and CAD department, Government of Telangana, there are no specific statutory / policy frame work, Guidelines and Alternative practice for construction of temporary bridge across river channels for carrying out mining and allied activities.

Hence, the Information on the subject matter may be considered as nil pertaining to Irrigation and CAD department, Government of Telangana

Yours faithfully,

Sd/- G.Anil Kumar Dt:29.05.2025

Engineer-in Chief (General)

AS. 24/5/25

For Engineer-in Chief (General)
Irrigation & CAD Department

11/10/25



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

BY E-MAIL / SPEED-POST

No. CPCB/IPC-II/ CM-13011/92/2023

June 11, 2025

To,

The Member Secretary,
Bihar State Pollution Control Board,
Parivesh Bhawan, Plot No. N-B/2,
Patliputra Industrial Area,
Patna, Bihar – 800010

The Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector 6,
Panchkula, Haryana – 134109

The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, Block-LA
Sector III, Bidhannagar,
Kolkata, West Bengal – 700106

Sub.:- In reference to Hon'ble NGT OA No. 581/2022 (IA No 728/2023 and IA No. 595/2023) order dt.-10.01.2025-reg.

Sir/Ma'am,

In reference to Hon'ble NGT order dated-10.01.2025 in OA No. 581 of 2022 (IA No. 728/2023 and IA No. 595/2023) titled as Vikas Kumar v/s State of Haryana & Ors., CPCB issued directions dated 07.02.2025 under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to SPCBs/PCCs to coordinate with State Departments and to provide information of respective States/UTs regarding statutory / policy framework / guidelines permitting construction of temporary bridge across river channels for carrying out mining and allied activities or any alternative practice adopted in the matter. In this regard, responses were also received from SPCBs of Bihar and West Bengal in the matter. The said responses mentioned about existence of policy/provisions/guidelines related to construction of structure for river sand mining and allied activities. The State of Haryana also submitted reply in the matter before Hon'ble NGT regarding the policy.

In compliance of said Hon'ble NGT order, a study is to be initiated by CPCB in coordination with MoJS and MOEF&CC in mining sites having permission/NOC for construction of structure for river sand mining and allied activities. In this regard, it is requested

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

to inform the list of river mining sites where construction of temporary structure is permitted as per statutory/policy framework/guidelines. Also, to nominate a senior official and share the contact details (name, designation, mobile number and e-mail) from SPCB for coordination of study in said river mining sites.

This may be treated as **urgent**.

Yours faithfully,



(Prasoona Gargava)
Scientist-'F' &
Head – IPC-II Division

To,

The Director,
Indian Institute of Roorkee,
Roorkee-Hardiwar Highway,
Roorkee – 247667,
Uttarakhand
Email- director@iitr.ac.in

The Director,
National Institute of Hydrology
Roorkee – 247667,
Uttarakhand
Email- dir.nihr@gov.in

The Director,
Central Water & Power Research Station(CWPRS)
Khadakwasla,
Pune - 411024,
Maharashtra
Email: director@cwprs.gov.in

Proposal for

**"CARRYING OUT STUDY TO EVALUATE THE PERMISSIBILITY AND
POTENTIAL ADVERSE IMPACTS OF CONSTRUCTION OF
TEMPORARY BRIDGES ON RIVER FLOW, MORPHOLOGY,
RIVERBEDS AND RELATED ENVIRONMENTAL FACTORS"**

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STUDY TO EVALUATE THE PERMISSIBILITY AND POTENTIAL ADVERSE IMPACTS OF CONSTRUCTION OF TEMPORARY BRIDGES ON RIVER FLOW, MORPHOLOGY, RIVERBEDS AND RELATED ENVIRONMENTAL FACTORS

1.0 INTRODUCTION

Shri Vikas Kumar, a resident of village Jainpur, Sonipat, Haryana vide his letter dated 13.5.2022 had complained against illegal mining and construction of the bridge on Yamuna River by M/s Yodha Mines & Minerals, which Hon'ble National Green Tribunal took suo moto cognizance of the letter petition and registered it as an Original Application No. 581/2022.

Hon'ble NGT vide order dated 10.01.2025 directed Ministry of Environment, Forest and Climate Change (MoEF&CC), Ministry of Jal Shakti (MoJS), and Central Pollution Control Board (CPCB) to undertake a comprehensive and detailed study through reputed National Institutes/organizations involving multi-disciplinary team of experts to evaluate the permissibility and potential adverse impacts of construction of temporary bridges on river flow, morphology, riverbeds, and related environmental factors.

The Central Pollution Control Board (CPCB), under the direction of the Hon'ble National Green Tribunal (NGT) and in coordination with MoEF&CC and MoJS, invites proposals from reputed national institutes/organizations to conduct a detailed field-based scientific study on the environmental impacts of construction of temporary bridges across river channels for mining and allied activities.

2.0 SCOPE OF STUDY WORK

- To undertake a study involving multidisciplinary team of experts to evaluate the impact of permissibility of construction of temporary bridges in river for sand mining.
- To collect baseline data on physical regime of the river (river discharge, flow depth/velocity, sediment load, aquatic flora and fauna, etc.) during pre- monsoon (April-May);
- To study and evaluate the hindrances in movement of aquatic life and impact on river regime (river discharge, flow depth/velocity, sediment load) under two scenarios of construction of temporary bridge where valid license/permission hold good with - (i) half width with circular hump pipe and (ii) half width removable box sections.
- To repeat the collection of data during post monsoon season (Nov-Dec) to see permanent impact, if any;
- Study shall be carried out in atleast two rivers where permission for construction of temporary bridge is given by concerned agency of the State. Preferably at least 3 sites should be covered in the study. The bridge dimension for study may be considered as minimum of length (150 mtr) and width (5 mtr).

- To provide a report with authentic data/evidence to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities.
- To prepare draft guidelines based on findings of study.

3.0 TIMELINE FOR THE STUDY

To complete and submit the study report within 01 Year from the date of award of study work. The timeline may be prescribed (as per below format) by the institution which shall include the pre-monsoon and post monsoon activities required for the study as per scope of the study work.

Activity / Months	1	2	3	4	5	6	7	8	9	10	11	12
1.												
2.												
3.												
4.												
5.												

4.0 QUALIFICATION CRITERIA

A detailed field-based scientific study is to be carried out by **reputed national institutes/organizations** on the environmental impacts of construction of temporary bridges across river channels for mining and allied activities by involving **multidisciplinary team of experts** to evaluate the impact of permissibility of temporary bridges in river for sand mining.

5.0 SELECTION CRITERIA

The selection of institute will be done based on evaluation of bids submitted by the institutes in two format (technical and financial bid separate). The interested institutes will be evaluated on score of 100 (maximum) for technical and financial basis (separately) in the ratio of 70:30. The technical evaluation criteria will be as follows:

Reputed Institutes and Multi-disciplinary experts	40	Number & Qualification of Experts likely to be assigned & support staff to be engaged for the project	15
		Work Experience (Hydrology / Environment)	10
		Relevant projects completed since last 5 years	15
Methodology	40	Understanding of the scope of the study	10
		Data collection and parameter to be monitored	10
		Execution of timeline	10
		Laboratory facilities and analysis (in-house or third party)	10

Presentation	20	Presentation of project before STFE	20
Total			100

The technical bid will be opened first and evaluated as per above criteria rationalized to maximum score of 70. The minimum score for qualification is 40 out of 70 in technical bid. Those who qualified in technical bid, will be selected for evaluation of financial bid.

Bids received from institute will be evaluated by the Scientific and Technical Committee of CPCB and followed by review and final selection in joint meeting of representatives of MoJS, MoEF&CC and CPCB nominated in the matter.

6.0 KEY PARTS OF THE STUDY

Point No.	Requirements
1.	Baseline data of all sites in pre-monsoon study
2.	Baseline data of all sites in post-monsoon study
3.	Monitoring results pertaining to sites.
4.	Study report with observations and recommendations
5.	Draft guidelines for recommendation

7.0 DELIVERABLES FOR THE STUDY

- Submission of study report along with draft guidelines in 05 hard copies and soft copy in searchable pdf.
- PowerPoint presentation of study in meeting of MoJS, MoEF&CC and CPCB.
- Assistance for recommendation in the matter.

8.0 PENALTIES

The selected institute shall strictly follow the time schedule for the study. The selected institute, if not follow the timeline prescribed in 3.0 then the institute shall be liable to pay an amount equal to one percent of the total cost of the work as penalty, for every month delay after the due period, provided that the entire amount of penalty to be paid under the provisions of this clause shall extend upto 15 percent of the total cost of the work. In case of incomplete or partial completion of study work, the institute will be liable to complete the study or refund the amount sanctioned.

9.0 TERMS OF PAYMENTS

1st Installment: 30 % of the total amount	At the start of study (within one month of date of award of study proposal)	On acceptance of study work and demand raised by the institute
2nd Installment: 20 % of the total amount	On completion of post-monsoon study (within 06 month of award of study proposal)	On submission of progress report and demand raised by the institute
3rd Installment: 30 % of the total amount	On completion of pre-monsoon study and post-monsoon study (within 11 month of award of study proposal)	On submission of progress report and demand raised by the institute
4th Installment: 20 % of the total amount	On completion and submission of deliverables as per the study.	10% of total amount: After submission and review of draft report by MoEF&CC, MoJS and CPCB 10% of total amount: After acceptance of final report by MoEF&CC, MoJS and CPCB

(All amount shall be fiscal credits/GST. The payment related to GST (if any) will be made on time to time basis after submission of proof of GST paid in Govt. account, from previous installment)

- Any payment to be released under the study will be subject to following conditions:
 - Submission of bills in triplicate along with progress report
 - Comprehensive review of the study work after 2nd installment of payment, in accordance with the timelines prescribed by the institute.
 - Penalty if any shall be deducted from the payments without notice.
- The study shall be completed as per above Term of Payments and CPCB will not provide any additional fund on account of any cost escalation due to delay in study or due to any other reasons. No separate institutional charges will be made during term of study project.
- The study cost will be proportional to the sites covered during the study by the institute.
- The selected institute will submit the utilization certificate to CPCB for the funds utilised under the project. Laboratory charges for samples will be based on the basis of actual number of sampling & analysis. The un-used amount (if any) will be refunded to CPCB.
- The selected institute shall keep the funds in a separate interest bearing bank account and interest so earned shall be refunded to the CPCB in terms of GFR 230 (8).
- Cost of the project work should be clearly mentioned by the institute. The Cost should be excluding all taxes (as applicable) etc. However, taxes should be clearly mentioned in the financial proposal submitted by the institute to CPCB. Taxes would be payable as per Government of India rules applicable from time to time.

10.0 GENERAL TERMS AND CONDITIONS

1. Institute has to inform the details of experts to be engaged in the study including the team members for carrying out study as per scope and deliverables of the study.
2. The institute is expected to examine all instructions, forms, terms and conditions and specifications mentioned in the bidding document. The acceptance or rejection of the bid is to be finalized by representatives of MoJS, MoEF&CC and CPCB jointly coordinating the study in the Hon'ble NGT OA No. 581/2022. In case of acceptance, the successful bidder will be informed accordingly.
3. This call of Proposals does not bind the Central Board to place order. The bids submitted in response to this invitation can be rejected without assigning any reason.
4. The final authority for acceptance of a bid rest with the CPCB in consultation of representatives of MoJS and MoEF&CC, nominated for joint coordination of the study in the Hon'ble NGT OA No. 581/2022.
5. The bid shall contain no interlineations, erasures or overwriting words except as necessary to correct errors made by the bidder, in that case such correction shall be initialed by the person or persons signing the bid.
6. Canvassing in any form will disqualify the Bid.
7. The institute agrees to adhere to the timeline for the study and delivery within stipulated time lines and if failed to do so, penalty to be imposed.
8. Subletting of the work is not allowed without prior written permission from CPCB.
9. Any costs (and expenses) incurred by the bidder for responding or submitting the bid proposal or for submission of any document before, during or after completion of study are to be solely borne by the bidder; these will not be reimbursed by CPCB.
10. The scope of the study is prescribed as per the orders of the Hon'ble NGT in the matter, which is liable to be modified in compliance of further orders passed by Hon'ble NGT in future listing of case.
11. As a part of the evaluation process of bid, the bidding institute may be required to submit further clarification if sought by MoJS, MoEF&CC and CPCB through physical mode or online mode as per decision in joint meeting of MoJS, MoEF&CC and CPCB.
12. The response to the Proposal submitted by the authorized representative of the bidder, along with all the supporting documents / materials shall become the property of CPCB and shall not be returned to the Bidder. CPCB does not undertake to hold the content of the responses to this proposal document and any subsequent information or contractual documents related thereto ("Bidder Information") in confidence. Further, CPCB reserves the right to disclose any and all Bidder Information on a need to know basis to its employees, agents and subcontractors.
13. The bidder understands and agrees that CPCB reserves in its absolute discretion the right to select or reject any bidder any time during or after the Proposal process or any subsequent evaluation or contractual process. The bidder further understands and agrees that any such selection or rejection may be based on the bidder's responses to this Bid, on any subsequent information or contractual documents

related thereto, or for any other reason whatsoever.

14. Study completed under this proposal, documentation and other work products will be fully owned by CPCB. CPCB will get unlimited rights to modify, enhance, install and otherwise use the study as it deems fit.

10.1 METHOD OF SUBMISSION

Interested institute to submit bid in closed envelope format to CPCB on **Divisional Head, IPC-II Division, Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar, Shahdara, Delhi 1100321**, consisting of two separate bids (technical and financial bid each in separate sealed envelope) along with a checklist.

10.2 COMPETENT AUTHORITY'S RIGHT TO VARY TO VARY ITEMS/ACTIVITIES AT THE TIME OF AWARD

The Competent Authority i.e., CPCB shall have the right to make any alterations, omissions, additions or subtractions in items/services at the time of award of study. The Competent Authority will give such intimation to the successful Bidder, and additional cost/deduction in the Bid prices, based on the price schedule submitted by him, will be worked out with the Bidder.

10.3 INSURANCE AND MEDICAL

It shall be the responsibility of the agency to insure their staff and equipment against any exigency that may occur at site. Agency will also take insurance cover for third party liability, which might occur due to damages caused to their manpower, equipment etc. CPCB shall not be responsible for any such damages.

Medical facilities (as per law) for professional including insurance of the professional on site will be provided by the Agency.

10.4 INDEMNIFICATION

- 1.0 Agency shall at times indemnify and keep CPCB indemnified against all claims/ damages etc. for any infringement of any Intellectual Property Rights (IPR) while providing its services under this contract.
- 2.0 Agency shall at all times indemnify and keep CPCB indemnified against any claims in respect of any damages or compensation payable in consequences of any accident or injury sustained or suffered by its (Agency) employees or caused by any action, omission or operation conducted by or on behalf of Agencies.
- 3.0 Agency shall at all times indemnify and keep CPCB indemnified against any and all claims by employees, workman, suppliers, agent(s) employed engaged or otherwise working for Agency, in respect of their wages, salaries, remuneration, compensation or the hike.
- 4.0 All claims regarding indemnity shall survive the termination or completion of study.

10.5 FORCE MAJEURE

Firm shall not be considered in default if delay in delivery occurs due to causes beyond his control such as acts of God, natural calamities, civil wars, strikes, fire, frost, floods, riots and acts of usurped power. Only those causes which have a duration of more than 7 calendar days shall be considered cause of force majeure. A notification to this effect duly certified by the Local Chamber of Commerce/Statutory Authorities shall be given by the Bidder to the owner by registered letter. In the event of delay due to such cases a length of time equal to the period of force majeure or at the option of the owner the order may be cancelled. Such cancellation would be without any liability whatsoever on the part of owner. In the event of such cancellation the bidder shall refund any amount advanced to the bidder by the Board and delivery back any material issued to him by the Board and release facilities, if any, provided by the Board.

10.6 TAXES AND DUTIES

The firm shall be entirely responsible for all applicable taxes, duties, license fees, and other such levies.

11.0 APPLICABLE LAW AND JURISDICTION

This RFP, including all matters connected with this RFP, shall be governed by Indian laws, both substantive and procedural, for the time being in force and shall be subject to the exclusive jurisdiction of Delhi Court, if required.

12.0 DISPUTE RESOLUTION CLAUSE

The agreement will be governed by The Contract Act, 1872, The Arbitration and Conciliation Act, 1996 & all other Laws of India, for time being in force as amended from time to time.

1. In the event of any dispute, difference, or claim arising out of or in connection with this agreement, including its interpretation, performance, breach, termination, or validity ("Dispute"), the parties shall first attempt to resolve the Dispute amicably through direct negotiations. If the Dispute is not resolved within thirty (30) days of written notice by one party to the other, either party may refer the Dispute to mediation.
2. The mediation shall be conducted in New Delhi in accordance with the ICA Rules of Commercial Mediation. The mediator shall be appointed in accordance with the ICA Rules of Commercial Mediation, from among the panel of accredited mediators maintained by the Indian Council of Arbitration (ICA). If the parties fail to jointly nominate a mediator within fifteen (15) days of the reference to mediation, either party may request the ICA to appoint a mediator in accordance with its rules. If the Dispute is not resolved through mediation within forty-five (45) days from its initiation (or such extended period as the parties may mutually agree), the Dispute shall be referred to arbitration.

3. All unresolved Disputes shall be finally settled by arbitration in accordance with the Arbitration and Conciliation Act, 1996, and any statutory modifications or re-enactments thereof. The arbitration shall be conducted by a sole arbitrator mutually appointed by the parties. If the parties fail to agree on the appointment of an arbitrator within thirty (30) days after the mediation period ends, either party may apply to the competent court under the said Act for appointment of an arbitrator.
4. The arbitrator shall, to the extent possible, possess qualifications or experience relevant to the subject matter of the Dispute, such as in environmental regulation, engineering, or other technical domains.
5. It is a condition precedent to invoking arbitration that the party seeking arbitration shall submit a written notice specifying the Dispute(s) and the amount(s) claimed.
6. If no such demand for arbitration is made within thirty (30) days of receiving written communication from the CPCB that the final bill is ready for payment, such claims shall be deemed to have been waived and absolutely barred, and the CPCB shall be discharged from all liability in respect thereof.
7. The seat and venue of arbitration shall be New Delhi, and the language of arbitration shall be English. The arbitral award shall be final and binding on the parties. Each Party shall bear its own costs of the arbitration unless the arbitrator otherwise directs.

Annexure-I

CHECKLIST FOR SUBMISSION OF INFORMATION

S.No.	Information	Yes / No
1.	Cover Letter Addressed to Member Secretary, CPCB Brief expression of interest Signature of authorized official with stamp	Yes / No
2.	Institutional Profile Name and status Relevant experience and completed studies List of experts proposed	Yes / No
3.	Technical Proposal (Annexure-A)	Yes / No
4.	Financial Proposal ((Annexure-B)	Yes / No
5.	Declarations	Yes / No
6.	Submission Details Date of submission: Mode: Email and hard copy Contact Person:	Yes / No
7.	Bank Details	Yes / No

(Signature of the Concerned)

(Name of the Concerned)

(Stamp)

(Contact Details)

Annexure-II

Format for submission of Technical Information

S.No.	Details regarding technical bid													Remarks
1.	Name of the Experts: Qualification: Specialisation: Work Experience:													
2.	Consultant / JRF/ SRF etc to be associated with experts: Qualification: Specialisation: Work Experience:													
3.	Methodology for data collection, analysis and reporting													
4.	Detailed work plan and timeline													
	Activity/Months	1	2	3	4	5	6	7	8	9	10	11	12	
	Preliminary Work													
	Post monsoon studies / data collection													
	Analysis and Interpretation of Data													
	Pre monsoon studies / data collection													
	Report writing and submission													
	Any other tasks (with timeline):													
5.	Tools/instruments/software to be used													
6.	Facilities/Laboratory/Monitoring equipments													

Annexure-III

Format for submission of Financial Information

S.No.	Details regarding financial information	Remarks
1.	Salary / Emoluments Experts: Consultant / JRF/ SRF etc to be associated with experts:	
2.	Services / Consumables / Equipments - Estimated cost of surveying, sample collection, data collection and analysis. - Estimated cost for purchasing/hiring of equipments - Editing, Designing and Printing of reports - Materials and supply cost of physical inputs/services/utilities/raw materials	
3.	Expenses related to travel/monitoring (TA/DA, vehicle maintenance, Hiring of vehicles, etc,	
4.	Any other miscellaneous cost	
5.	Total (1 to 4)	
6.	Charges related to institutes	
7.	GST (as applicable)	
8.	Grand Total	



केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

By Speed Post

No. CM-13011/92/2023-LAW-HO-CPCB

July 30, 2025

To,

1. The Member Secretary
SEIAA Bihar
o/o Conservator-cum-Additional Secretary, Environment, Forest and Climate Change
Department, Government of Bihar, Ground Floor, Sinchai Bhawan, Patna, Bihar- 800 015
2. The Member Secretary
SEIAA Haryana
o/o Director General, Environment & Climate Change Department, Haryana
2nd Floor, Bays No. 55-58, Paryatan Bhawan, Sector-2, Panchkula, Haryana-134 109
3. The Member Secretary
SEIAA West Bengal
o/o Chief Environment Officer, Department of Environment,
Government of West Bengal, Prani Sampad Bhawan, 5th Floor,
LB-2, Sector-III, Salt Lake City, Kolkata – 700106

Subject: In reference to Hon'ble NGT order dated 10.01.2025 in O.A No. 581 of 2022- reg.

Sir,

Please refer to the Hon'ble NGT (PB) order dated 10.01.2025 in para 91 and 92 directing the Ministry of Environment, Forest and Climate Change (MoEF&CC), Ministry of Jal Shakti (MoJS), and Central Pollution Control Board (CPCB) to undertake *a comprehensive and detailed study through reputed National Institutes/organizations involving multi-disciplinary team of experts to evaluate the permissibility and potential adverse impacts of temporary bridges on river flow, morphology, riverbeds, and related environmental factors* which may be read with para 77, 78, 90, 99 and 101 (copy of relevant para are attached) of this order. CPCB is the nodal agency for coordination and compliance.

In this regard, responses were sought from SPCBs/PCCs and it was informed that relevant provisions exist for construction of temporary bridge for carrying out mining and allied activities. The matter is further listed on 04.08.2025 before Hon'ble NGT (PB).

In view of the above, it is requested to provide the site details of river mining projects permitted for construction of temporary bridge for carrying out mining and allied activities, the information may submit through email at gehlot.cpcb@gov.in or arvindkumar01.cpcb@gov.in.

Yours faithfully,

(Praseon Gargava)
Scientist 'F' & Head
IPC-II Division

Encl.- As above

Copy to:

1. PS to MS, CPCB

o/c

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
31/7/25

By Speed Post/E-mail

No. CM-13011/92/2023-LAW-HO-CPCB

August 28, 2025

To,

The Director
(As per list enclosed)

Subject: Invitation for submission of Proposal regarding Study to Evaluate Permissibility and Potential Environmental Impacts of Temporary Bridges on River Flow, Morphology, Riverbeds and Related Environmental Factors- reg.

Sir,

The Central Pollution Control Board (CPCB), under the directions of the Hon'ble National Green Tribunal (NGT) order dated 10.01.2025 in OA No. 581/2022 and in consultation with the Ministry of Environment, Forest and Climate Change (MoEF&CC) and Ministry of Jal Shakti (MoJS), invites proposals from reputed national institutions for undertaking a time-bound study on the permissibility and potential adverse impacts of construction of temporary bridges on river flow, morphology, riverbeds and related environmental factors for mining and allied activities.

The Request for Proposal (RFP) document for the study is enclosed for ready reference. It is requested to submit a study proposal along with technical and financial bid (format attached) to CPCB within 15 days in consultation with concerned departments and multi-disciplinary experts dealing with the subject matter.

This issues with approval of Competent Authority, CPCB.

Yours faithfully,



(Prasoona Gargava)
Scientist 'F' & Head
IPC-II Division

Encl.- As above

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक: 29/8/25

To,

The Director,
Indian Institute of Roorkee,
Roorkee-Hardiwar Highway,
Roorkee – 247667,
Uttarakhand
Email- director@iitr.ac.in

The Director,
National Institute of Hydrology
Roorkee – 247667,
Uttarakhand
Email- dir.nihr@gov.in

The Director,
Central Water & Power Research Station(CWPRS)
Khadakwasla,
Pune - 411024,
Maharashtra
Email: director@cwprs.gov.in

Proposal for

**"CARRYING OUT STUDY TO EVALUATE THE PERMISSIBILITY AND
POTENTIAL ADVERSE IMPACTS OF CONSTRUCTION OF
TEMPORARY BRIDGES ON RIVER FLOW, MORPHOLOGY,
RIVERBEDS AND RELATED ENVIRONMENTAL FACTORS"**

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Annexure-3: Financial bid format

STUDY TO EVALUATE THE PERMISSIBILITY AND POTENTIAL ADVERSE IMPACTS OF CONSTRUCTION OF TEMPORARY BRIDGES ON RIVER FLOW, MORPHOLOGY, RIVERBEDS AND RELATED ENVIRONMENTAL FACTORS

1.0 INTRODUCTION

Shri Vikas Kumar, a resident of village Jainpur, Sonipat, Haryana vide his letter dated 13.5.2022 had complained against illegal mining and construction of the bridge on Yamuna River by M/s Yodha Mines & Minerals, which Hon'ble National Green Tribunal took suo moto cognizance of the letter petition and registered it as an Original Application No. 581/2022.

Hon'ble NGT vide order dated 10.01.2025 directed Ministry of Environment, Forest and Climate Change (MoEF&CC), Ministry of Jal Shakti (MoJS), and Central Pollution Control Board (CPCB) to undertake a comprehensive and detailed study through reputed National Institutes/organizations involving multi-disciplinary team of experts to evaluate the permissibility and potential adverse impacts of construction of temporary bridges on river flow, morphology, riverbeds, and related environmental factors.

The Central Pollution Control Board (CPCB), under the direction of the Hon'ble National Green Tribunal (NGT) and in coordination with MoEF&CC and MoJS, invites proposals from reputed national institutes/organizations to conduct a detailed field-based scientific study on the environmental impacts of construction of temporary bridges across river channels for mining and allied activities.

2.0 SCOPE OF STUDY WORK

- To undertake a study involving multidisciplinary team of experts to evaluate the impact of permissibility of construction of temporary bridges in river for sand mining.
- To collect baseline data on physical regime of the river (river discharge, flow depth/velocity, sediment load, aquatic flora and fauna, etc.) during pre- monsoon (April-May);
- To study and evaluate the hindrances in movement of aquatic life and impact on river regime (river discharge, flow depth/velocity, sediment load) under two scenarios of construction of temporary bridge where valid license/permission hold good with - (i) half width with circular hume pipe and (ii) half width removable box sections.
- To repeat the collection of data during post monsoon season (Nov-Dec) to see permanent impact, if any;
- Study shall be carried out in atleast two rivers where permission for construction of temporary bridge is given by concerned agency of the State. Preferably at least 3 sites should be covered in the study. The bridge dimension for study may be considered as minimum of length (150 mtr) and width (5 mtr).

- To provide a report with authentic data/evidence to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities.
- To prepare draft guidelines based on findings of study.

3.0 TIMELINE FOR THE STUDY

To complete and submit the study report within 01 Year from the date of award of study work. The timeline may be prescribed (as per below format) by the institution which shall include the pre-monsoon and post monsoon activities required for the study as per scope of the study work.

Activity / Months	1	2	3	4	5	6	7	8	9	10	11	12
1.												
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5.												

4.0 QUALIFICATION CRITERIA

A detailed field-based scientific study is to be carried out by **reputed national institutes/organizations** on the environmental impacts of construction of temporary bridges across river channels for mining and allied activities by involving **multidisciplinary team of experts** to evaluate the impact of permissibility of temporary bridges in river for sand mining.

5.0 SELECTION CRITERIA

The selection of institute will be done based on evaluation of bids submitted by the institutes in two format (technical and financial bid separate). The interested institutes will be evaluated on score of 100 (maximum) for technical and financial basis (separately) in the ratio of 70:30. The technical evaluation criteria will be as follows:

Reputed Institutes and Multi-disciplinary experts	40	Number & Qualification of Experts likely to be assigned & support staff to be engaged for the project	15
		Work Experience (Hydrology / Environment)	10
		Relevant projects completed since last 5 years	15
Methodology	40	Understanding of the scope of the study	10
		Data collection and parameter to be monitored	10
		Execution of timeline	10
		Laboratory facilities and analysis (in-house or third party)	10

Presentation	20	Presentation of project before STFE	20
			Total
			100

The technical bid will be opened first and evaluated as per above criteria rationalized to maximum score of 70. The minimum score for qualification is 40 out of 70 in technical bid. Those who qualified in technical bid, will be selected for evaluation of financial bid.

Bids received from institute will be evaluated by the Scientific and Technical Committee of CPCB and followed by review and final selection in joint meeting of representatives of MoJS, MoEF&CC and CPCB nominated in the matter.

6.0 KEY PARTS OF THE STUDY

Point No.	Requirements
1.	Baseline data of all sites in pre-monsoon study
2.	Baseline data of all sites in post-monsoon study
3.	Monitoring results pertaining to sites
4.	Study report with observations and recommendations
5.	Draft guidelines for recommendation

7.0 DELIVERABLES FOR THE STUDY

- Submission of study report along with draft guidelines in 05 hard copies and soft copy in searchable pdf.
- PowerPoint presentation of study in meeting of MoJS, MoEF&CC and CPCB.
- Assistance for recommendation in the matter.

8.0 PENALTIES

The selected institute shall strictly follow the time schedule for the study. The selected institute, if not follow the timeline prescribed in 3.0 then the institute shall be liable to pay an amount equal to one percent of the total cost of the work as penalty, for every month delay after the due period, provided that the entire amount of penalty to be paid under the provisions of this clause shall extend upto 15 percent of the total cost of the work. In case of incomplete or partial completion of study work, the institute will be liable to complete the study or refund the amount sanctioned.

9.0 TERMS OF PAYMENTS

1st Installment: 30 % of the total amount	At the start of study (within one month of date of award of study proposal)	On acceptance of study work and demand raised by the institute
2nd Installment: 20 % of the total amount	On completion of post-monsoon study (within 06 month of award of study proposal)	On submission of progress report and demand raised by the institute
3rd Installment: 30 % of the total amount	On completion of pre-monsoon study and post-monsoon study (within 11 month of award of study proposal)	On submission of progress report and demand raised by the institute
4th Installment: 20 % of the total amount	On completion and submission of deliverables as per the study.	10% of total amount: After submission and review of draft report by MoEF&CC, MoJS and CPCB
		10% of total amount: After acceptance of final report by MoEF&CC, MoJS and CPCB

(All amount shall be billed excludes GST. The payment related to GST (if any) will be made on time to time basis after submission of proof of GST paid in Govt. account, from previous instalment)

- Any payment to be released under the study will be subject to following conditions:
 - Submission of bills in triplicate along with progress report
 - Comprehensive review of the study work after 2nd installment of payment, in accordance with the timelines prescribed by the institute.
 - Penalty if any shall be deducted from the payments without notice.
- The study shall be completed as per above Term of Payments and CPCB will not provide any additional fund on account of any cost escalation due to delay in study or due to any other reasons. No separate institutional charges will be made during term of study project.
- The study cost will be proportional to the sites covered during the study by the institute.
- The selected institute will submit the utilization certificate to CPCB for the funds utilised under the project. Laboratory charges for samples will be based on the basis of actual number of sampling & analysis. The un-used amount (if any) will be refunded to CPCB.
- The selected institute shall keep the funds in a separate interest bearing bank account and interest so earned shall be refunded to the CPCB in terms of GFR 230 (8).
- Cost of the project work should be clearly mentioned by the institute. The Cost should be excluding all taxes (as applicable) etc. However, taxes should be clearly mentioned in the financial proposal submitted by the institute to CPCB. Taxes would be payable as per Government of India rules applicable from time to time.

10.0 GENERAL TERMS AND CONDITIONS

1. Institute has to inform the details of experts to be engaged in the study including the team members for carrying out study as per scope and deliverables of the study.
2. The institute is expected to examine all instructions, forms, terms and conditions and specifications mentioned in the bidding document. The acceptance or rejection of the bid is to be finalized by representatives of MoJS, MoEF&CC and CPCB jointly coordinating the study in the Hon'ble NGT OA No. 581/2022. In case of acceptance, the successful bidder will be informed accordingly.
3. This call of Proposals does not bind the Central Board to place order. The bids submitted in response to this invitation can be rejected without assigning any reason.
4. The final authority for acceptance of a bid rest with the CPCB in consultation of representatives of MoJS and MoEF&CC, nominated for joint coordination of the study in the Hon'ble NGT OA No. 581/2022.
5. The bid shall contain no interlineations, erasures or overwriting words except as necessary to correct errors made by the bidder, in that case such correction shall be initialed by the person or persons signing the bid.
6. Canvassing in any form will disqualify the Bid.
7. The institute agrees to adhere to the timeline for the study and delivery within stipulated time lines and if failed to do so, penalty to be imposed.
8. Subletting of the work is not allowed without prior written permission from CPCB.
9. Any costs (and expenses) incurred by the bidder for responding or submitting the bid proposal or for submission of any document before, during or after completion of study are to be solely borne by the bidder; these will not be reimbursed by CPCB.
10. The scope of the study is prescribed as per the orders of the Hon'ble NGT in the matter, which is liable to be modified in compliance of further orders passed by Hon'ble NGT in future listing of case.
11. As a part of the evaluation process of bid, the bidding institute may be required to submit further clarification if sought by MoJS, MoEF&CC and CPCB through physical mode or online mode as per decision in joint meeting of MoJS, MoEF&CC and CPCB.
12. The response to the Proposal submitted by the authorized representative of the bidder, along with all the supporting documents / materials shall become the property of CPCB and shall not be returned to the Bidder. CPCB does not undertake to hold the content of the responses to this proposal document and any subsequent information or contractual documents related thereto ("Bidder Information") in confidence. Further, CPCB reserves the right to disclose any and all Bidder Information on a need to know basis to its employees, agents and subcontractors.
13. The bidder understands and agrees that CPCB reserves in its absolute discretion the right to select or reject any bidder any time during or after the Proposal process or any subsequent evaluation or contractual process. The bidder further understands and agrees that any such selection or rejection may be based on the bidder's responses to this Bid, on any subsequent information or contractual documents

related thereto, or for any other reason whatsoever.

14. Study completed under this proposal, documentation and other work products will be fully owned by CPCB. CPCB will get unlimited rights to modify, enhance, install and otherwise use the study as it deems fit.

10.1 METHOD OF SUBMISSION

Interested institute to submit bid in closed envelope format to CPCB on **Divisional Head, IPC-II Division, Central Pollution Control Board, Parivesh Bhavan, East Arjun Nagar, Shahdara, Delhi 1100321**, consisting of two separate bids (technical and financial bid each in separate sealed envelope) along with a checklist.

10.2 COMPETENT AUTHORITY'S RIGHT TO VARY TO VARY ITEMS/ACTIVITIES AT THE TIME OF AWARD

The Competent Authority i.e., CPCB shall have the right to make any alterations, omissions, additions or subtractions in items/services at the time of award of study. The Competent Authority will give such intimation to the successful Bidder, and additional cost/deduction in the Bid prices, based on the price schedule submitted by him, will be worked out with the Bidder.

10.3 INSURANCE AND MEDICAL

It shall be the responsibility of the agency to insure their staff and equipment against any exigency that may occur at site. Agency will also take insurance cover for third party liability, which might occur due to damages caused to their manpower, equipment etc. CPCB shall not be responsible for any such damages.

Medical facilities (as per law) for professional including insurance of the professional on site will be provided by the Agency.

10.4 INDEMNIFICATION

- 1.0 Agency shall at times indemnify and keep CPCB indemnified against all claims/damages etc. for any infringement of any Intellectual Property Rights (IPR) while providing its services under this contract.
- 2.0 Agency shall at all times indemnify and keep CPCB indemnified against any claims in respect of any damages or compensation payable in consequences of any accident or injury sustained or suffered by its (Agency) employees or caused by any action, omission or operation conducted by or on behalf of Agencies.
- 3.0 Agency shall at all times indemnify and keep CPCB indemnified against any and all claims by employees, workman, suppliers, agent(s) employed engaged or otherwise working for Agency, in respect of their wages, salaries, remuneration, compensation or the hike.
- 4.0 All claims regarding indemnity shall survive the termination or completion of study.

10.5 FORCE MAJEURE

Firm shall not be considered in default if delay in delivery occurs due to causes beyond his control such as acts of God, natural calamities, civil, wars, strikes, fire frost, floods, riots and acts of usurped power. Only those causes which have a duration of more than 7 calendar days shall be considered cause of force majeure. A notification to this effect duly certified by the Local Chamber of Commerce/Statutory Authorities shall be given by the Bidder to the owner by registered letter. In the event of delay due to such cases a length of time equal to the period of force majeure or at the option of the owner the order may be cancelled. Such cancellation would be without any liability whatsoever on the part of owner. In the event of such cancellation the bidder shall refund any amount advanced to the bidder by the Board and delivery back any material issued to him by the Board and release facilities, if any, provided by the Board.

10.6 TAXES AND DUTIES

The firm shall be entirely responsible for all applicable taxes, duties, license fees, and other such levies.

11.0 APPLICABLE LAW AND JURISDICTION

This RFP, including all matters connected with this RFP, shall be governed by Indian laws, both substantive and procedural, for the time being in force and shall be subject to the exclusive jurisdiction of Delhi Court, if required.

12.0 DISPUTE RESOLUTION CLAUSE

The agreement will be governed by The Contract Act, 1872, The Arbitration and Conciliation Act, 1996 & all other Laws of India, for time being in force as amended from time to time.

1. In the event of any dispute, difference, or claim arising out of or in connection with this agreement, including its interpretation, performance, breach, termination, or validity ("Dispute"), the parties shall first attempt to resolve the Dispute amicably through direct negotiations. If the Dispute is not resolved within thirty (30) days of written notice by one party to the other, either party may refer the Dispute to mediation.
2. The mediation shall be conducted in New Delhi in accordance with the ICA Rules of Commercial Mediation. The mediator shall be appointed in accordance with the ICA Rules of Commercial Mediation, from among the panel of accredited mediators maintained by the Indian Council of Arbitration (ICA). If the parties fail to jointly nominate a mediator within fifteen (15) days of the reference to mediation, either party may request the ICA to appoint a mediator in accordance with its rules. If the Dispute is not resolved through mediation within forty-five (45) days from its initiation (or such extended period as the parties may mutually agree), the Dispute shall be referred to arbitration.

3. All unresolved Disputes shall be finally settled by arbitration in accordance with the Arbitration and Conciliation Act, 1996, and any statutory modifications or re-enactments thereof. The arbitration shall be conducted by a sole arbitrator mutually appointed by the parties. If the parties fail to agree on the appointment of an arbitrator within thirty (30) days after the mediation period ends, either party may apply to the competent court under the said Act for appointment of an arbitrator.
4. The arbitrator shall, to the extent possible, possess qualifications or experience relevant to the subject matter of the Dispute, such as in environmental regulation, engineering, or other technical domains.
5. It is a condition precedent to invoking arbitration that the party seeking arbitration shall submit a written notice specifying the Dispute(s) and the amount(s) claimed.
6. If no such demand for arbitration is made within thirty (30) days of receiving written communication from the CPCB that the final bill is ready for payment, such claims shall be deemed to have been waived and absolutely barred, and the CPCB shall be discharged from all liability in respect thereof.
7. The seat and venue of arbitration shall be New Delhi, and the language of arbitration shall be English. The arbitral award shall be final and binding on the parties. Each Party shall bear its own costs of the arbitration unless the arbitrator otherwise directs.

Annexure-I

CHECKLIST FOR SUBMISSION OF INFORMATION

S.No.	Information	Yes / No
1.	Cover Letter Addressed to Member Secretary, CPCB Brief expression of interest Signature of authorized official with stamp	Yes / No
2.	Institutional Profile Name and status Relevant experience and completed studies List of experts proposed	Yes / No
3.	Technical Proposal (Annexure-A)	Yes / No
4.	Financial Proposal ((Annexure-B)	Yes / No
5.	Declarations	Yes / No
6.	Submission Details Date of submission: Mode: Email and hard copy Contact Person:	Yes / No
7.	Bank Details	Yes / No

(Signature of the Concerned)

(Name of the Concerned)

(Stamp)

(Contact Details)

Annexure-II

Format for submission of Technical Information

S.No.	Details regarding technical bid													Remarks
1.	Name of the Experts: Qualification: Specialisation: Work Experience:													
2.	Consultant / JRF/ SRF etc to be associated with experts: Qualification: Specialisation: Work Experience:													
3.	Methodology for data collection, analysis and reporting													
4.	Detailed work plan and timeline													
	Activity/Months	1	2	3	4	5	6	7	8	9	10	11	12	
	Preliminary Work													
	Post monsoon studies / data collection													
	Analysis and Interpretation of Data													
	Pre monsoon studies / data collection													
	Report writing and submission													
	Any other tasks (with timeline):													
5.	Tools/instruments/software to be used													
6.	Facilities/Laboratory/Monitoring equipments													

Annexure-III

Format for submission of Financial Information

S.No.	Details regarding financial information	Remarks
1.	Salary / Emoluments Experts: Consultant / JRF/ SRF etc to be associated with experts:	
2.	Services / Consumables / Equipments - Estimated cost of surveying, sample collection, data collection and analysis. - Estimated cost for purchasing/hiring of equipments - Editing, Designing and Printing of reports - Materials and supply cost of physical inputs/services/utilities/raw materials	
3.	Expenses related to travel/monitoring (TA/DA, vehicle maintenance, Hiring of vehicles, etc.	
4.	Any other miscellaneous cost	
5.	Total (1 to 4)	
6.	Charges related to institutes	
7.	GST (as applicable)	
8.	Grand Total	



भारत सरकार
Government of India
जलसक्ति विभाग
Ministry of Jalshakti

जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग
Department of Water Resources, River Development and Ganga Rejuvenation

केन्द्रीय जल और विद्युत अनुसंधान शाला, खडकवासला, पुणे - 411 024.

Central Water and Power Research Station, Khadakwasla, Pune - 411024.



जल संवर्धन

जल संवर्धन

No. CWPRS/RH/SGM/Yamuna River/ CPCB/ 2025/ 240

Date: 02.09.2025
Through e-mail

To,
Shri Praseon Gargava,
Scientist 'F' & Head,
IPC-II Division, Central Pollution Control Board,
Ministry of Environment Forest & Climate Change,
Govt. of India, Parivesh Bhawan,
East Arjun Nagar, Delhi - 110 032,
Email: praseon.cpcb@nic.in

Sub: Invitation for proposal regarding study to evaluate permissibility and potential environmental impact of temporary bridges on river flow, morphology, riverbeds and related environmental factors- Reg.

Ref: Your Letter No. CM-13011/92/2023-LAW-HO-CPCB dated 28.08.2025

Sir,

Kindly refer to the letter cited above in connection with the proposal regarding the study to evaluate permissibility and potential environmental impact of temporary bridges on the river flow, morphology, riverbeds and related environmental factors. CWPRS is thankful for referring the above studies. In this context, it is to mention that CWPRS generally carry out physical/mathematical hydraulic model studies for different structures across rivers, planform change/morphological analysis, river training works, flood control measures, river diversion studies, etc. With reference to the studies mentioned in the subject, the localized flow phenomena due to the temporary bridges across the river and sediment transport studies can be taken up by the CWPRS through suitable model studies. However, collection of baseline data of the river, the long-term effect and related environmental impacts due to the construction of temporary bridges across the river for mining and allied activities, movement of aquatic life, etc., as indicated in the scope of study work referred above, cannot be handled by CWPRS due to a lack of expertise in the said field.

Thanking you.

Yours sincerely


(S. G. Manjunatha)
Scientist 'E'



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वेब / Website : www.mowr.gov.in, www.cwprs.gov.in



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Ref. ITR/CED/ZA/3245

Dated: September 22, 2025

प्रोफेसर जुल्फेकार अहमद
पीएच.डी.

Prof. Zulfequar Ahmad
Ph.D.

Shri Prasoon Gargava
Scientist 'F' & Head
IPC-II Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Subject: Study to evaluate permissibility and potential environmental impacts of temporary bridges on river flow, morphology, river beds and related environmental factors-reg.

Dear Sir

This has reference to your letter No. CM-13011/92/2023-LAW-HO-CPCB dated August 28, 2025 on the subject. We wish to carry out Study to evaluate permissibility and potential environmental impacts of temporary bridges on river flow, morphology, river beds and related environmental factors with the following scope of work:

1. To undertake a study involving multidisciplinary team of experts to evaluate the impact of permissibility of construction of temporary bridges in river for sand mining.
2. To collect baseline data on physical regime of the river (river discharge, flow depth/velocity, sediment load, aquatic flora and fauna, etc.) during pre- monsoon (April-May)
3. To study and evaluate the hindrances in movement of aquatic life and impact on river regime (river discharge, flow depth/velocity, sediment load) under two scenarios of construction of temporary bridge where valid license/permission hold good with - (i) half width with circular hume pipe and (ii) half width removable box sections.
4. To repeat the collection of data during post monsoon season (Nov-Dec) to see permanent impact, if any;
5. Study shall be carried out in at least two rivers where permission for construction of temporary bridge is given by concerned agency of the State. Preferably at least 3 sites should be covered in the study. The bridge dimension for study may be considered as minimum of length (150 m) and width (5 m).
6. To provide a report with authentic data/evidence to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities.
7. To prepare draft guidelines based on findings of study.

Methodology: At least three monitoring sites shall be selected on two rivers with the consultation of the state CPCB and district administration. Pre-monsoon measurement of cross-

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section of the river along the bridge shall be taken with DGPS, and if required bathymetric survey shall be carried out. Velocity shall be measured with a propeller type current meter and discharge shall be computed using area-velocity method. Such measurements shall be repeated in post-monsoon also. High resolution satellite images of the study area of pre- and post-monsoon shall be processed to examine the changes in morphology of the river due to construction of the bridge. A report shall be submitted after analysing the collected data and a draft guidelines shall be prepared.

Time Frame: Since data of river discharge, flow depth/velocity, sediment load, aquatic flora and fauna, etc.) are to be collected pre- and post-monsoon, thus time frame of the project shall be one year starting from April.

Consultancy fee: Our charges for carrying out this study would be Rs. 90 lakh only plus 18% GST. This amount is to be paid in advance in the account of IIT Roorkee as per attached details. The project work will be taken up as per IIT Roorkee Consultancy Rules and Guidelines (website 192.168.122.241).

with regards,



(Z. Ahmad)
Professor of Civil Engineering

Annexure-IX



प्रोफेसर जुल्फेकार अहमद
पीएच.डी.

Prof. Zulfequar Ahmad
Ph.D.

सिविल अभियांत्रिकी विभाग
भारतीय प्रौद्योगिकी संस्थान रुड़की
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Email : z.ahmad@ce.iitr.ac.in, zulffice@gmail.com

Ref. ITR/CED/ZA. 3256

Dated: September 25, 2025

Shri Prasoon Gargava
Scientist 'F' & Head
IPC-II Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Subject: Study to evaluate permissibility and potential environmental impacts of temporary bridges on river flow, morphology, river beds and related environmental factors-reg.

Dear Sir

This has reference to your letter No. CM-13011/92/2023-LAW-HO-CPCB dated August 28, 2025 and subsequent discussion with officials of CPCB (Mr. Arvind Kumar and Mr. Gaurav Gehlot) in the office of the undersigned on 24th Sept and yesterday online meeting on the subject.

The intended study to evaluate permissibility and potential environmental impacts of temporary bridges on river flow, morphology, river-beds and related environmental factors requires measurement of river discharge, flow depth/velocity, sediment load, river cross-section, aquatic flora and fauna, etc. pre-monsoon as baseline data and post-monsoon to evaluate the changes in river morphology and potential environmental impacts.

Since current year monsoon is almost passed away, and required baseline data have not be taken up, thus the intended study can't be carried out by collecting only the post-monsoon data. It is apparent that earliest possible date of completion of the project would be January 2027. Under this case, pre-monsoon baseline data shall be collected in the month of May-June 2026 and post-monsoon data in Nov-Dec, 2026, so that report can be submitted by January 2027.

As the intended comprehensive study shall take more than one year, a preliminary study can be carried out utilizing the secondary data of historical satellite images, discharge and water level recorded by CWC at the Hydrological Observational stations to study the impact of construction of the temporary bridges on the river morphology. Published studies on flora and fauna in the river near the bridge site shall be reviewed and their outcomes shall be included in the report.

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In view of the above, it is proposed to conduct a) a preliminary study based on secondary data, and b) a comprehensive study covering scope of the work mentioned in your letter with collection of primary data. We wish to carry out such studies as per detail below:

1. Preliminary Study

a) *Scope of the work*

- i) Identification of a minimum of three sites where such temporary bridges were constructed in pre-monsoon of year 2023 or 2024. Visit to the identified sites for examining the bridges, if existing; river morphology; interventions, if any etc.
- ii) High resolution satellite images, preferably LISS-IV of the study area of pre- and post-monsoon of year 2023 or 2024 shall be procured from agency like NRSC, Hyderabad and shall be processed to examine the changes in morphology of the river due to construction of the bridge.
- iii) Collection of discharge and water level data from CWC and their analysis to obtain discharge and water level at the bridge sites.
- iv) Compilation of the literatures related to flora and fauna in the identified river and sites, if available.
- v) Existing policies, guidelines, and practices for construction of temporary bridges for sand mining and allied activities shall be reviewed.
- i) Based on the outcomes of the study, a draft guideline for construction of the temporary bridges shall be prepared and an interim report shall be submitted.

b) *Limitation of the study*

- i) Analysis of satellite images shall provide only plan form changes in the course of the river. Changes in the depth of flow/ cross-section of the river shall not be captured by such satellite images.
- ii) Transferred discharge and water level data from the CWC Hydro-Observational sites to the site of the temporary bridge shall not be so accurate and may not match with the actual such data at the site.
- iii) Velocity and sediment load data can't be obtained through this study.
- iv) Actual cross-sectional data pre- and post-monsoon shall not be available.
- v) Impact on flora and fauna at the temporary bridge site can't be covered in this study.



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c) *Time frame*

Four-five months after award of the project and receipt of full payment.

d) *Consultancy fee*

Our charges for carrying out this study would be Rs. 40 lakh only plus 18% GST. This amount is to be paid in advance in the account of IIT Roorkee as per attached details. Estimated breakup of the consultancy fee is as follows:

S.No.	Head	Cost in lakh
1	Manpower : Project Consultants (1); Project Fellow/Research Associate (1)	8.0
2	Travel Expense	3.0
3	Contingencies	4.0
4	Consultancy charges	15.0
5	Institute share*	10.0
	Total	40.0
	GST@18%	7.2
	Grand Total	Rs. 47.20 lakh

* Institute share is 25% of the total cost of the project excluding GST.

We presume that CWC shall provide all required data available at the identified Hydrological Observational sites free of charge.

2. Comprehensive Study

a) Scope of the work

- i) To undertake a study involving multidisciplinary team of experts to evaluate the impact of permissibility of construction of temporary bridges in river for sand mining.
- ii) To collect baseline data on physical regime of the river (river discharge, flow depth/velocity, sediment load, aquatic flora and fauna, etc.) during pre- monsoon (April-May)
- iii) To study and evaluate the hindrances in movement of aquatic life and impact on river regime (river discharge, flow depth/velocity, sediment load) under two scenarios of construction of temporary bridge where valid license/permission hold good with - (i) half width with circular hume pipe and (ii) half width removable box sections.
- iv) To repeat the collection of data during post monsoon season (Nov-Dec) to see permanent impact, if any.
- v) Study shall be carried out in at least two rivers where permission for construction of temporary bridge is given by concerned agency of the State. Preferably at least 3 sites should be covered in the study. The bridge

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dimension for study may be considered as minimum of length (150 m) and width (5 m).

- vi) To provide a report with authentic data/evidence to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities.
- vii) To prepare draft guidelines based on findings of study.

b) Methodology

At least three monitoring sites shall be selected on two rivers with the consultation of the state CPCB and district administration. Pre-monsoon measurement of cross-section of the river along the bridge shall be taken with DGPS, and if required bathymetric survey shall be carried out. Velocity shall be measured with a propeller type current meter and discharge shall be computed using area-velocity method. Such measurements shall be repeated in post-monsoon also. High resolution satellite images of the study area of pre- and post-monsoon shall be processed to examine the changes in morphology of the river due to construction of the bridge. To evaluate the impacts on aquatic flora and fauna, samples shall be collected from the site and shall be analyzed. A report shall be submitted after analysing the collected data and earlier draft guidelines shall be revised and be submitted.

c) Time frame

The study shall be completed, and report shall be submitted by the end of January 2027.

d) Consultancy fee

Our charges for carrying out this study would be Rs. 90 lakh only plus 18% GST. Estimated breakup of the consultancy fee is as follows:

S.No.	Head	Cost in lakh
1	Manpower : Project Consultants (1); Project Fellow/Research Associate (1); Project Attendant (2)	18.0
2	Travel Expenses	4.0
3	Field measurements & survey	7.0
4	Contingency	3.0
5	Consultancy charges	35.5
6	Institute share*	22.5
	Total	90.0
	GST@18%	16.2
	Grand Total	Rs. 106.20 lakh

* Institute share is 25% of the total cost of the project excluding GST.

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Note: Mining agencies must be taken in the confidence, and they should be requested to provide logistics in form of boat (if required), manpower etc. at the site at the time of field measurements.

The project work will be taken up as per IIT Roorkee Consultancy Rules and Guidelines (website 192.168.122.241).



(Z. Ahmad)
Professor of Civil Engineering

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प्रोफेसर जुल्फेकार अहमद
पीएच.डी.

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Dated: September 30, 2025

Shri Prasoon Gargava
Scientist 'F' & Head
IPC-II Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Subject: Study to evaluate permissibility and potential environmental impacts of temporary bridges on river flow, morphology, river beds and related environmental factors-reg.

Dear Sir

This has reference to your letter No. CM-13011/92/2023-LAW-HO-CPCB dated August 28, 2025 and subsequent discussion with officials of CPCB (Mr. Arvind Kumar and Mr. Gaurav Gehlot) in the office of the undersigned on 24th Sept and yesterday online meeting on the subject.

The intended study to evaluate permissibility and potential environmental impacts of temporary bridges on river flow, morphology, river-beds and related environmental factors requires measurement of river discharge, flow depth/velocity, sediment load, river cross-section, aquatic flora and fauna, etc. pre-monsoon as baseline data and post-monsoon to evaluate the changes in river morphology and potential environmental impacts.

Since current year monsoon is almost passed away, and required baseline data have not be taken up, thus the intended study can't be carried out by collecting only the post-monsoon data. It is apparent that earliest possible date of completion of the project would be January 2027. Under this case, pre-monsoon baseline data shall be collected in the month of Nov-Dec 2025 and post-monsoon data in Nov-Dec, 2026, so that report can be submitted by January 2027.

As the intended comprehensive study shall take more than one year, a preliminary study can be carried out utilizing the secondary data of historical satellite images, discharge and water level recorded by CWC at the Hydrological Observational stations to study the impact of construction of the temporary bridges on the river morphology. Published studies on flora and fauna in the river near the bridge site shall be reviewed and their outcomes shall be included in the report.

In view of the above, it is proposed to conduct a) a preliminary study based on secondary data, and b) a comprehensive study covering scope of the work mentioned in your letter with collection of primary data. We wish to carry out such studies as per detail below:

1. Preliminary Study

a) *Scope of the work*

- i) Identification of a minimum of three sites where such temporary bridges were constructed in pre-monsoon of year 2023 or 2024. Visit to the identified sites for examining the bridges, if existing; river morphology; interventions, if any etc.
- ii) High resolution satellite images, preferably LISS-IV of the study area of pre- and post-monsoon of year 2023 or 2024 shall be procured from agency like NRSC, Hyderabad and shall be processed to examine the changes in morphology of the river due to construction of the bridge.
- iii) Collection of discharge and water level data from CWC and their analysis to obtain discharge and water level at the bridge sites.
- iv) Compilation of the literatures related to flora and fauna in the identified river and sites, if available.
- v) Existing policies, guidelines, and practices for construction of temporary bridges for sand mining and allied activities shall be reviewed.
- i) Based on the outcomes of the study, a draft guideline for construction of the temporary bridges shall be prepared and a report shall be submitted.

b) *Limitation of the study*

- i) Analysis of satellite images shall provide only plan form changes in the course of the river. Changes in the depth of flow/ cross-section of the river shall not be captured by such satellite images.
- ii) Transferred discharge and water level data from the CWC Hydro-Observational sites to the site of the temporary bridge shall not be so accurate and may not match with the actual such data at the site.
- iii) Velocity and sediment load data can't be obtained through this study.
- iv) Actual cross-sectional data pre- and post-monsoon shall not be available.
- v) Impact on flora and fauna at the temporary bridge site can't be covered in this study.

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c) *Time frame*

Four-five months after award of the project and receipt of full payment.

d) *Consultancy fee*

Our charges for carrying out this study would be Rs. 40 lakh only plus 18% GST. This amount is to be paid in the account of IIT Roorkee as per attached details. Estimated breakup of the consultancy fee is as follows:

S.No.	Head	Cost in lakh
1	Manpower : Project Consultants (1); Project Fellow/Research Associate (1)	8.0
2	Travel Expense	3.0
3	Contingencies	4.0
4	Consultancy charges	15.0
5	Institute share*	10.0
	Total	40.0
	GST@18%	7.2
	Grand Total	Rs. 47.20 lakh

* Institute share is 25% of the total cost of the project excluding GST.

Payment terms: 50% of total cost as an advance along with PO and balance 50% after submission of the report.

We presume that CWC shall provide all required data available at the identified Hydrological Observational sites free of charge.

2. Comprehensive Study

a) Scope of the work

- i) To undertake a study involving multidisciplinary team of experts to evaluate the impact of permissibility of construction of temporary bridges in river for sand mining.
- ii) To collect baseline data on physical regime of the river (river discharge, flow depth/velocity, sediment load, aquatic flora and fauna, etc.) during pre- monsoon & pre-project (Nov-Dec)
- iii) To study and evaluate the hindrances in movement of aquatic life and impact on river regime (river discharge, flow depth/velocity, sediment load) under two scenarios of construction of temporary bridge where valid license/permission hold good with - (i) half width with circular hume pipe and (ii) half width removable box sections.
- iv) To repeat the collection of data during post monsoon season (Nov-Dec) to see permanent impact, if any.

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- v) Study shall be carried out in at least two rivers where permission for construction of temporary bridge is given by concerned agency of the State. Preferably at least 3 sites should be covered in the study. The bridge dimension for study may be considered as minimum of length (150 m) and width (5 m).
- vi) To the extent possible, efforts shall be made to select at least one bridge having Hume pipe and another bridge of box cell.
- vii) To provide a report with authentic data/evidence to review existing policies, guidelines, practices for construction of temporary bridges for sand mining and allied activities.
- viii) To prepare draft guidelines based on findings of study.

b) Methodology

At least three monitoring sites shall be selected on two rivers with the consultation of the state CPCB and district administration. Pre-monsoon measurement of cross-section of the river along the bridge shall be taken with DGPS, and if required bathymetric survey shall be carried out. Velocity shall be measured with a propeller type current meter and discharge shall be computed using area-velocity method. Such measurements shall be repeated in post-monsoon also. High resolution satellite images of the study area of pre- and post-monsoon shall be processed to examine the changes in morphology of the river due to construction of the bridge. To evaluate the impacts on aquatic flora and fauna, samples shall be collected from the site and shall be analyzed. A report shall be submitted after analysing the collected data and earlier draft guidelines shall be revised and be submitted.

c) Time frame

The study shall be completed, and report shall be submitted by the end of January 2027.

An interim report shall be submitted after collection of required baseline data of pre-monsoon and their analysis in the month of Feb-March 2026.

d) Consultancy fee

Our charges for carrying out this study would be Rs. 90 lakh only plus 18% GST. Estimated breakup of the consultancy fee is as follows:

S.No.	Head	Cost in lakh
1	Manpower : Project Consultants (1); Project Fellow/Research Associate (1); Project Attendant (2)	18.0
2	Travel Expenses	4.0
3	Field measurements & survey	7.0

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4	Contingency	3.0
5	Consultancy charges	35.5
6	Institute share*	22.5
	Total	90.0
	GST@18%	16.2
	Grand Total	Rs. 106.20 lakh

* Institute share is 25% of the total cost of the project excluding GST.

Payment terms: 50% of total cost as an advance along with PO and balance 50% after submission of report.

Note: Mining agencies must be taken in the confidence, and they should be requested to provide logistics in form of boat (if required), manpower etc. at the site at the time of field measurements.

The project work will be taken up as per IIT Roorkee Consultancy Rules and Guidelines (website 192.168.122.241).

(Z. Ahmad)
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